## Removal of encroachments from NHs

2896. SHRI PARSHOTTAM KHODABHAI RUPALA: SHRI BHARATSINH PRABHATSINH PARMAR:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state the steps taken by the Ministry to remove encroachments from National Highways of the country?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI R. P. N. SINGH): The Government has enacted the Control of National Highways (Land & Traffic) Act, 2002 for prevention and removal of encroachments from National Highways. The Act has come into force with effect from 27.01.2005. The aforesaid Act provides, *inter-alia*, prevention and removal of unauthorised occupation of National Highway land and empowers the Central Government to appoint Highway Administrations for removal of encroachments. To exercise the powers and discharge the functions under the Act, 192 Highway Administrations have been set up all over the country.

## Development of NHs in NE region through PPP

2897. SHRI BIRENDRA PRASAD BAISHYA: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be please to state:

- (a) whether there is any proposal in North Eastern region to execute development works on National Highways/sections of National Highways through PPP mode; and
  - (b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI R. P. N. SINGH): (a) and (b) Fifteen stretches of various National Highways in North Eastern region have been — proposed to be developed under PPP mode under the Special Accelerated Road Development Programme for North East (SARDP-NE) and National Highway Development Programme III (NHDP-III). The detail of the NH section and status is given in the Statement.

## Statement

SI. No.	Stretch of National Highway	Length (km)	Agency
1	2	3	4
1	4-laning of Jorabat-Shillong section of NH-40.	62	NHAI
2	Construction of 2-lane Shillong Bypass	50	NHAI